

» **Justice Ramasubramanian takes over as
Chairperson, NHRC**

Justice V Ramasubramanian, former judge of the Supreme Court of India, has taken over charge as the new Chairperson of the National Human Rights Commission, (NHRC), India.

BJP accuses AAP for 'exploiting' kids for political gains

<https://www.newindianexpress.com/cities/delhi/2025/Jan/01/single-tripping>

The allegations stem from a video posted on Arvind Kejriwal's official X handle, showing children raising slogans in support of the Delhi CM.

Rajesh Kumar Thakur Updated on: 01 Jan 2025, 8:51 am 2 min read

NEW DELHI: The BJP has accused the Aam Aadmi Party (AAP) of exploiting children for political purposes ahead of the upcoming Delhi Assembly elections.

The allegations stem from a video posted on AAP leader Arvind Kejriwal's official X handle, showing children raising slogans in support of the Delhi Chief Minister. The BJP has condemned this as "petty, cheap, and dirty" politics.

At a press briefing on Tuesday, BJP national spokesperson Gaurav Bhatia criticised the Delhi government for not removing the controversial video, despite concerns raised by the National Human Rights Commission (NHRC). Bhatia claimed that the video violated both the Juvenile Justice Act and Election Commission guidelines.

"Kejriwal and Chief Minister Atishi are not even sparing children. They are undermining the dignity of children. Is this because Kejriwal knows he is losing the elections in Delhi?" Bhatia said, accusing Kejriwal of manipulating "young and impressionable minds" for political gain.

Bhatia went on to label Kejriwal as a "destroyer of children" and a "hater of children," accusing the AAP government of converting school toilets into classrooms and inflating pass percentages by failing students in Classes 9 and 11 to improve results in Classes 10 and 12.

The BJP also targeted the Delhi government's "Happiness Utsav" initiative, which celebrates the 'Happiness Curriculum' in schools, calling it a hollow exercise. Bhatia claimed voters would "teach the AAP a lesson" in the upcoming elections, citing the failure to build the promised 500 schools and the high vacancy rate in teaching positions, with nearly 80% of posts unfilled.

Bhatia further dismissed Kejriwal's announcement of an Rs 18,000 monthly honorarium for temple and gurdwara priests as another "false promise" and predicted the end of Kejriwal's political career. He also mocked the AAP for previously opening liquor shops near religious places and now using children for political purposes.

In response to media questions about Congress' accusations that the BJP-led central government disrespected former PM Manmohan Singh, Bhatia pointed to the Congress' treatment of former PM P. V. Narasimha Rao, alleging that Rao's cremation was not allowed in the national capital.

BJP accuses Arvind Kejriwal of exploiting children for political gains

https://www.business-standard.com/elections/delhi-elections/bjp-accuses-kejriwal-involving-children-political-campaign-nhrc-2024-124123100527_1.html

Bharatiya Janata Party national spokesperson Gaurav Bhatia claimed that the Delhi government ignored concerns raised by the National Human Rights Commission

Md Zakariya Khan New Delhi 3 min read Last Updated : Dec 31 2024 | 3:35 PM IST

The Bharatiya Janata Party (BJP) has accused Aam Aadmi Party (AAP) leader and former Delhi CM Arvind Kejriwal of involving children in political campaigns, calling it “petty, cheap, and dirty politics”.

During a press conference on Tuesday, BJP national spokesperson Gaurav Bhatia claimed that the Delhi government ignored concerns raised by the National Human Rights Commission (NHRC) over a post showing children chanting pro-Kejriwal slogans. He said this act violates the Juvenile Justice Act and Election Commission guidelines.

Bhatia criticised Kejriwal and Delhi Chief Minister Atishi, alleging they were using children to further their political interests. “Kejriwal knows he is losing the elections in Delhi, which is why he is targeting young and impressionable minds,” Bhatia said.

BJP targets Delhi’s education system

The BJP leader also accused the AAP government of failing Delhi’s education system, alleging that school toilets were being converted into classrooms and students were deliberately failed in Class 9 and 11 to inflate Class 10 and 12 pass rates. He alleged that AAP had promised to open 500 new schools but delivered none and left nearly 80 per cent of teaching positions vacant.

Bhatia mocked the AAP’s ‘Happiness Utsav’ initiative, saying the public would teach the party a lesson in the upcoming elections.

BJP’s criticism of honorarium to priests

The BJP also attacked Kejriwal’s Rs 18,000 monthly honorarium promise for priests, calling it another “false promise”. Bhatia pointed out that imams, who were promised similar payments, had not been paid for 17 months.

In response to Congress’ criticism that the BJP disrespected former Prime Minister Manmohan Singh, Bhatia countered by accusing Congress of insulting former PM P V Narasimha Rao, denying him a proper cremation in the national capital.

The BJP vowed to remove what it called the “destroyer of children” from power, signaling its intensified campaign against the AAP ahead of the Delhi elections.

NHRC's notice for featuring children in a campaign

On Monday, the National Human Rights Commission (NHRC) directed the social media site X to delete the posts posted by Aam Aadmi Party leaders Arvind Kejriwal and Delhi Chief Minister Atishi, who had used children for political campaign activities. NHRC stated that such activities go against the rules and regulations formulated by the Election Commission of India.

In a letter, NHRC Chairperson Priyank Kanoongo highlighted that the commission had taken up the issue under Section 12(a) of the Protection of Human Rights Act, 1993. The letter underlined that "the participation of children in political campaign activities raises serious concerns, as it violates the guidelines issued by the Election Commission of India."

BJP Accuses Kejriwal Of Using Children For His 'Cheap, Dirty' Politics

<https://www.etvbharat.com/en/!bharat/bjp-accuses-aap-leader-kejriwal-of-using-children-for-his-politics-gains-tuesday-enn24123102390>

BJP spokesperson Bhatia said AAP has not taken down post, which shows children raising pro-Kejriwal slogans, despite NHRC raising serious concerns on the matter.

By PTI Published : 21 hours ago

New Delhi: The BJP on Tuesday accused Aam Aadmi Party leader Arvind Kejriwal of using children for political gains, charging him with practising "petty, cheap and dirty" politics.

Addressing a press conference, BJP national spokesperson Gaurav Bhatia said Delhi's ruling party has not taken down a post, which shows some children raising pro-Kejriwal slogans, despite the National Human Rights Commission raising serious concerns on the matter. Such a depiction of children is a violation of the Juvenile Act and the Election Commission guidelines, he said.

"Kejriwal and Chief Minister Atishi are not sparing even children. They are violating the dignity of children. Is it because Kejriwal knows that he is losing the elections in Delhi," Bhatia asked. He asked why Kejriwal was "playing with young and impressionable minds for his petty, cheap and dirty politics".

The BJP, he claimed, will ensure that the "destroyer of children and a hater of children" is thrown out of power. He accused the AAP government of converting school toilets into classrooms for children and deliberately failing students in Class 9 and Class 11 to ensure higher pass percentages in Class 10 and Class 12.

He added that people will celebrate "Happiness Utsav" -- a Delhi government initiative to commemorate the 'Happiness Curriculum' in its schools -- by teaching the AAP a lesson in the upcoming polls. The AAP government opened no new school despite promising over 500 of them, and is behind the vacancy of almost 80 per cent post of teachers, he alleged.

Bhatia dubbed Kejriwal's announcement of Rs 18,000 monthly honorarium to temple and gurudwara priests as yet another "false promise" by the AAP, claiming the former chief minister knows that his "political life" is coming to an end. Until recently his government was opening liquor shops outside religious places, he said.

The BJP spokesperson noted that the AAP government has also promised a similar amount to imams but has not paid them for 17 months. "There has been no bigger fraud and deceitful politician in India than him," he alleged.

Asked about the Congress's charge that the BJP government at the Centre has disrespected former prime minister Manmohan Singh, the BJP leader hit back at the

opposition party's "insult" of former PM P V Narasimha Rao, saying it did not even allow his cremation in the national capital.

There has been a bitter war of words between the Congress and the ruling BJP over arrangements at Singh's funeral and the setting up of a memorial to the ex-PM.

BJP's Gaurav Bhatia accuses AAP leader Arvind Kejriwal of using children for political gains | Live

<https://economictimes.indiatimes.com/news/india/bjps-gaurav-bhatia-accuses-aap-leader-arvind-kejriwal-of-using-children-for-political-gains-live/videoshow/116824299.cms?from=mdr>

ET Online | 31 Dec 2024, 01:48 PM IST

The BJP accused Aam Aadmi Party leader Arvind Kejriwal of exploiting children for political gain, labelling his actions as "petty, cheap, and dirty" politics. During a press conference, BJP national spokesperson Gaurav Bhatia stated that the ruling party in Delhi has not removed a post showing children raising pro-Kejriwal slogans, even after the **National Human Rights Commission** expressed serious concerns about the matter.

BJP slams Kejriwal for launching Pujari Granthi Samman Yojana dubs him anti-Hindu

<https://www.thestatesman.com/cities/bjp-slams-kejriwal-for-launching-pujari-granthi-samman-yojana-dubs-him-anti-hindu-1503381531.html/amp>

18 hours ago

The BJP on Tuesday slammed former Delhi Chief Minister and Aam Aadmi Party (AAP) chief Arvind Kejriwal for launching the 'Pujari-Granthi Samman Yojana' and dubbed Arvind Kejriwal "anti-Hindu".

Kejriwal announced the launch of the 'Pujari-Granthi Samman Yojana' on Monday. Under this initiative, temple priests and gurdwara granthis in Delhi will receive a monthly honorarium of Rs 18,000 if AAP is voted back to power.

Reacting to the AAP chief's announcement, BJP national spokesperson Gaurav Bhatia said, "Anti-Hindu Kejriwal is now making new promises ahead of the upcoming Delhi Assembly elections. Why is it happening? It is because Kejriwal knows that the false promises he has made have not been fulfilled and, his career is going to get over. That is why he is coming up with more fake promises."

Addressing a press conference at the BJP headquarters here, Bhatia said, "Today, when he (Arvind Kejriwal) promises to give Rs 18,000 to pujaris and granthis, a question arises in my mind that it has not been long since AAP was in love with liquor mafias and was giving them contracts to open shops outside temples and gurdwaras. Kejriwal allowed liquor shops to open outside all the places that we consider auspicious."

"Kejriwal is anti-development. He must learn from the BJP. We give our report card to people in the state that is going to hold assembly elections. He cannot even answer journalists," the BJP leader added.

Bhatia further said, "The Aam Aadmi Party has indulged in cheap politics by exploiting Delhi's children for political gains. This is utterly reprehensible."

The BJP leader said that on December 30, 2024, the National Human Rights Commission (NHRC) issued an order stating that AAP chief Arvind Kejriwal and Delhi Chief Minister Atishi used videos of innocent children and dragged them into politics.

"This is an absolute violation of the Juvenile Justice Act," Bhatia said.

The BJP national spokesperson said the NHRC noted that the X post by Delhi CM Atishi and AAP chief Arvind Kejriwal had shared a video showing children directly involved in political activities for the party.

The commission has asked them to remove the video, but Kejriwal hasn't complied yet, Bhatia added.

“Why is Arvind Kejriwal and Atishi involving innocent children and violating their dignity which is their fundamental right? They are violating Article 21 of the Constitution. Arvind Kejriwal is sure that he will lose the Delhi elections, that’s why he is desperate to do anything and everything,” the BJP national spokesperson said.

NHRC member Priyank Kanoongo on Monday directed social media platform ‘X’ to immediately remove an objectionable video showing the alleged involvement of children in political campaigning by AAP National Convener Arvind Kejriwal and Delhi Chief Minister Atishi.

The NHRC member also drew the attention of CEC Rajiv Kumar to the issue and requested him to consider issuing guidelines to political parties to refrain from using children in political activities.

Former SC judge V. Ramasubramanian takes charge as NHRC Chairperson

<https://yespunjab.com/former-sc-judge-v-ramasubramanian-takes-charge-as-nhrc-chairperson/>

New Delhi, Dec 30, 2024-

Former Supreme Court judge Justice V. Ramasubramanian on Monday took charge as the Chairperson of the National Human Rights Commission (NHRC). Apart from Justice Ramasubramanian, Justice (Dr.) Bidyut Ranjan Sarangi also took charge as the member of the NHRC.

Born on June 30, 1958, in Tamil Nadu's Mannargudi, Justice Ramasubramanian completed his B.Sc. (Chemistry) from Ramakrishna Mission Vivekananda College, Chennai, and later pursued law at the Madras Law College.

He was enrolled as a member of the Bar on February 16, 1983, and practised for 23 years in the Madras High Court.

Justice Ramasubramanian served as an Additional Judge of the Madras High Court in 2006 and was made a permanent judge in 2009. In 2019, he was appointed Chief Justice of the Himachal Pradesh High Court and, later that year, became an apex court judge.

Justice Ramasubramanian retired from the Supreme Court on June 29, 2023, after authoring 102 judgments, including in landmark cases such as the 2016 demonetisation policy and matters involving the validity of circumstantial evidence in bribery cases.

In his address, Justice Ramasubramanian highlighted India's ancient tradition of valuing and practising human rights, even before the concept became globally recognised.

Citing Tamil poet Thiruvalluvar, he emphasised that human rights are deeply embedded in India's cultural fabric and stressed on promoting and protecting human rights.

Acting Chairperson Vijaya Bharathi Sayani, Secretary General Bharat Lal and other senior officers and staff of the NHRC were present on the occasion.

After being without a regular designated head for over six months, the Centre last week cleared the appointment of Justice Ramasubramanian as the NHRC Chairperson.

The President also appointed Justice (Dr.) Bidyut Ranjan Sarangi and Priyank Kanoongo, former Chairperson of the National Commission for Protection of Child Rights (NCPHR), as the members of the NHRC.

Under the Protection of Human Rights (PHR) Act, 1993, the apex human rights body consists of a Chairperson, five full-time members and seven deemed members.

As per Sections 2, 3 and 4 of the PHR Act, the Chairman and other members are appointed by the President upon the recommendation of a committee consisting of the Prime Minister (who serves as the committee's Chairperson), Home Minister, Leaders of the Opposition in both Houses of the Parliament, the Speaker of Lok Sabha and the Deputy Chairman of Rajya Sabha.

The qualification of the NHRC Chairperson is that he should either have been a Chief Justice of India or a judge of the Supreme Court.

Besides Chairperson, NHRC consists of five other members other than the ex-officio members. One member is, or has been a judge of the apex court and one member is, or has been the Chief Justice of a High Court. Out of the remaining three members selected for their professional experience in matters centred on human rights, at least one must be a woman.

The ex-officio members include the Chairpersons of National Commissions — National Commission for Scheduled Castes, National Commission for Scheduled Tribes, National Commission for Women, National Commission for Minorities, National Commission for Backward Classes, National Commission for Protection of Child Rights; as well as the Chief Commissioner for Persons with Disabilities.

The sitting Judge of the Supreme Court or sitting Chief Justice of any High Court can be appointed to the post only after consultation with the Chief Justice of India.

The tenure of the NHRC Chairman is five years or until the Chairman turns 70 years — whichever is earlier.

The statutory body of NHRC came into being on October 12, 1993, under the Protection of Human Rights Ordinance of September 28, 1993.

The NHRC is entrusted with the protection and promotion of human rights, which the Act defines as "rights relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India".(Agency)

Gurugram: Over 1 lakh complaints received, 97k resolved in 2024

<https://pune.news/nation/gurugram-over-1-lakh-complaints-received-97k-resolved-in-2024-283960/>

Neel Shirodkar January 1, 2025

Gurugram, Jan 1 (IANS) The Gurugram Police have received a total of 1,03,655 complaints through various means, of which 97,896 have been resolved by the district police and 5,759 pending complaints are being investigated in 2024, police said.

According to the police, these complaints were received by the Gurugram Police through various channels including a total of 693 complaints received in the Police Commissioner's Office through various commissions (NHRC, HHRC, NCW, HSWC, NCPDR, HCPCR), of which 664 complaints have been resolved and 29 complaints are being investigated.

Similarly, a total of 1,642 complaints were received in the Gurugram Police Commissioner's Office, through the office of the Director General of Police, Haryana, of which 1,635 complaints have been resolved, and seven complaints are being investigated.

A total of 8,390 complaints were received in the office of Commissioner of Police, Gurugram, which have all been resolved by the police.

Likewise, a total of 12,559 complaints through e-mail were received which have all been resolved by Gurugram Police, the police said.

The city police have also received a total of 919 complaints during public hearings in the Police Commissioner's Office, of which 829 complaints have been resolved by Gurugram Police and 90 complaints are being investigated.

In the year 2024, Gurugram Police received a total of 282 complaints through Resolution Cell/District Deputy Commissioner, Gurugram, of which 260 complaints have been resolved by the police and 22 complaints are being investigated.

Police also received 1,310 complaints through the Centralised Public Grievance Redressal and Monitoring System (CPGRAMS/PM Window), of which 1,239 complaints have been resolved by Gurugram Police and 71 complaints are being investigated.

Apart from this, around 1,815 complaints were received at the Police Commissioner's Office, Gurugram, through Chief Minister Window (CM Window), of which 1,680 complaints have been resolved by Gurugram Police, and 135 complaints are being investigated.

In 2024, around 7,4650 complaints were received through the Harsamay Portal (CCTNS/Police Stations), of which 69,280 complaints were resolved by Gurugram Police and 5,370 complaints are being investigated.

Apart from this, 1,395 complaints were received through Social Media Grievances, of which 1,360 complaints were resolved by Gurugram Police and 35 complaints are being investigated.

Justice V Ramasubramanian Appointed NHRC Chairperson

<https://currentaffairs.adda247.com/justice-v-ramasubramanian-appointed-nhrc-chairperson/>

Justice V Ramasubramanian, former Supreme Court judge, has been appointed Chairperson of the National Human Rights Commission (NHRC), filling the position vacant since June 2024 after Justice (Retd.) Arun Kumar Mishra's tenure.

Posted by [Piyush Shukla](#) Published On December 31st, 2024

Justice V Ramasubramanian, former Supreme Court judge, has been appointed as the new **Chairperson of the National Human Rights Commission (NHRC)** as announced on December 23, 2024. The position had been vacant since Justice (Retd.) Arun Kumar Mishra's tenure ended on June 1, 2024. Justice Mishra was the first non-CJI to hold the NHRC chairperson post since the Protection of **Human Rights Act was amended in 2019**. Interim leadership was provided by **NHRC member Vijaya Bharathi Sayani** until Ramasubramanian's appointment.

Professional Journey of Justice V Ramasubramanian

Born on June 30, 1958, Justice V Ramasubramanian began his legal career in 1983 and practiced law for over two decades in the Madras High Court. He was appointed as an additional judge of the Madras High Court in 2006 and became a permanent judge in 2009. Following the bifurcation of Andhra Pradesh in 2014, he was transferred to the High Court of Judicature at Hyderabad for Telangana and Andhra Pradesh. In 2019, he served as the Chief Justice of the Himachal Pradesh High Court and later became a Supreme Court judge in September of the same year.

Other Key Appointments

Alongside **Ramasubramanian**, **Priyank Kanoongo**, former Chairperson of the National Commission for Protection of Child Rights (**NCPCR**), and **Dr. Justice Bidyut Ranjan Sarangi (Retd.)** have been appointed as **NHRC members**. Kanoongo emphasized his commitment to child protection laws during his NCPCR tenure and pledged to continue upholding human rights in his new role.

Significance of Leadership Transition

Justice Ramasubramanian assumes office at a critical juncture, emphasizing that human rights are deeply rooted in India's cultural ethos and require collaboration among stakeholders for effective promotion and protection. His vast experience and judicial legacy are expected to strengthen NHRC's role in safeguarding human rights across the nation.

Justice V Ramasubramanian, former judge of the Supreme Court of India joins as the new Chairperson of the National Human Rights Commission, (NHRC), India

<https://thevoiceofchandigarh.com/justice-v-ramasubramanian-former-judge-of-the-supreme-court-of-india-joins-as-the-new-chairperson-of-the-national-human-rights-commission-nhrc-india/>

22 hours ago by [admin-tvc](#)

Justice V Ramasubramanian, former judge of the Supreme Court of India joins as the new Chairperson of the National Human Rights Commission, (NHRC), India

Justice (Dr) Bidyut Ranjan Sarangi, former Chief Justice of Jharkhand High Court joins as Member, NHRC, India

Priyank Kanoongo, former NCPDR Chairperson, joined the Commission as a Member

The Voice of Chandigarh News: Justice V Ramasubramanian, former Judge of the Supreme Court of India assumed the charge of the Chairperson and Justice (Dr.) Bidyut Ranjan Sarangi as the Member of the National Human Rights Commission, (NHRC) India, at a function organised to welcome them and Shri Priyank Kanoongo who joined the Commission as a Member last week. They were appointed by the Hon'ble President of India, Draupadi Murmu on 21st December 2024. Vijaya Bharathi Sayani, Acting Chairperson, Secretary General, Bharat Lal and other senior officers and staff of the Commission were present on the occasion.

Addressing the gathering, Justice V. Ramasubramanian highlighted India's ancient tradition of valuing and practising human rights, even before the concept became globally recognized. Citing the Tamil poet Thiruvalluvar, he emphasized that human rights are deeply embedded in India's cultural fabric. He also stressed that promoting and protecting human rights requires a collaborative effort among various stakeholders.

Born on June 30, 1958, in Mannargudi, Tamil Nadu, Justice V. Ramasubramanian is a distinguished former judge of the Supreme Court of India. He completed his B.Sc. in Chemistry from Ramakrishna Mission Vivekananda College, Chennai, and later pursued law at the Madras Law College. He was enrolled as a member of the Bar on February 16, 1983, and practised for 23 years in the Madras High Court. Justice Ramasubramanian served as an Additional Judge of the Madras High Court in 2006 and was made a permanent judge in 2009. He was transferred to the High Court of Telangana and Andhra Pradesh in 2016, and after bifurcation, continued his tenure in the Telangana High Court.

In 2019, he was appointed Chief Justice of the Himachal Pradesh High Court and, later that year, became a Judge of the Supreme Court of India. He retired from the Supreme Court on June 29, 2023, after authoring 102 judgments, including in landmark cases

such as the 2016 Demonetization policy and matters involving the validity of circumstantial evidence in bribery cases.

Priyank Kanoongo, a native of Vidisha, Madhya Pradesh, holds a B.Sc. in Microbiology and has been a dedicated advocate for child rights and education in India. He served as Chairperson of the National Commission for Protection of Child Rights (NCPCR) for two terms from 2018 to 2024. During his tenure, Shri Kanoongo emphasized the need for child welfare systems tailored to India's unique cultural context, advocating for "Indian solutions to Indian problems" rather than adopting foreign models. He authored the book Pinjra-The Cage, which comprehensively explores the lives of children in care institutions.

Under his leadership, NCPCR launched several initiatives to protect children's rights, including regulating OTT platforms to safeguard children from inappropriate content. He also introduced multiple portals to improve stakeholders engagement and resolved over 100,000 complaints during his tenure.

Justice (Dr.) Bidyut Ranjan Sarangi, born on July 20, 1962, in Nayagarh district, Odisha, is an eminent jurist known for his contributions to Indian law. He holds an LL.B. and LL.M. from M.S. Law College, Cuttack, and a Ph.D. in Law from Sambalpur University. Dr. Sarangi began his legal career in 1985, practising in civil, criminal, constitutional, and administrative law for over 27 years. He was awarded the prestigious "Haricharan Mukherjee Memorial Award" with a Gold Medal in 2002 for his exceptional performance.

On June 20, 2013, he was appointed as a Permanent Judge of the Orissa High Court, where he disposed of over 152,000 cases and authored nearly 1,500 judgments. In July 2024, he became the Chief Justice of the Jharkhand High Court. Justice Sarangi has contributed to various legal and administrative committees, including the Odisha State Legal Services Authority and the Juvenile Justice Committee, and is an active member of several national and international legal organizations.



Justice V. Ramasubramanian Appointed as Chairperson of NHRC

<https://indianmasterminds.com/news/justice-v-ramasubramanian-appointed-as-chairperson-of-nhrc-103430/>

The NHRC of India is an autonomous statutory body established in 1993 to protect and promote human rights

Indian Masterminds Bureau December 31, 2024

Justice V. Ramasubramanian, former judge of the Supreme Court of India, has assumed charge as the new Chairperson of the National Human Rights Commission (NHRC), India.

With a distinguished career in the judiciary, Justice Ramasubramanian brings a wealth of experience to the NHRC, which plays a pivotal role in safeguarding and promoting human rights across the nation. His appointment is expected to strengthen the Commission's efforts in addressing critical human rights issues and ensuring justice for all.

The National Human Rights Commission (NHRC) of India is an autonomous statutory body established in 1993 to protect and promote human rights, as enshrined in the Constitution and international treaties. It investigates rights violations, provides recommendations, and ensures justice for the aggrieved.

‘Kejriwal, Atishi pushed innocent children into politics’: BJP asks poll body to remove video

https://indianexpress.com/article/cities/delhi/kejriwal-atishi-pushed-innocent-children-into-politics-bjp-asks-poll-body-to-remove-video-9753996/?ref=cities_hp

NHRC member Priyank Kanoongo had written to the EC on Monday, drawing its attention to a video posted on X by Atishi and AAP national convener Arvind Kejriwal where children are heard saying “ab ki baar Kejriwal”.

By: Express News Service New Delhi | January 1, 2025 05:25 IST

Citing a letter written by National Human Rights Commission member Priyank Kanoongo to the Election Commission (EC) over the alleged use of children for the promotion of politics by Chief Minister Atishi, BJP national spokesperson Gaurav Bhatia on Tuesday demanded that the video posted on X be taken down.

Kanoongo had written to the EC on Monday, drawing its attention to a video posted on X by Atishi and AAP national convener Arvind Kejriwal where children are heard saying “ab ki baar Kejriwal”.

In his letter, Kanoongo wrote that while he was aware that the model code of conduct had not been imposed in Delhi yet, the EC was “deeply concerned about the participation of children in political campaigning activities”.

“...the Commission requests your good office to kindly take urgent corrective measures to address the instant issue and at the same time, requests to kindly consider issuance of firm guidelines to all the political parties to refrain from using children in any political activities,” he wrote.

Demanding that the post be removed immediately, Bhatia said, “Arvind Kejriwal and Atishi have pushed our innocent children into politics by uploading their videos. This is a violation of the Juvenile Justice Act 2015. Secondly, the guidelines of the Election Commission state that there should be no statements of children, there should be no presence of them, there should be no such activities... This X post should be removed immediately...”

Lifted and kidnapped me like cattle : Karnataka MLC CT Ravi complains to guv against police

<https://www.msn.com/en-in/news/India/lifted-and-kidnapped-me-like-cattle-karnataka-mlc-ct-ravi-complains-to-guv-against-police/ar-AA1wKyDy?apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wseo=1&batchservertelemetry=1&noservertelemetry=1>

20h • 2 min read

BENGALURU: BJP MLC CT Ravi on Monday sought governor Thaawar Chand Gehlot's intervention to refer his complaint against Belagavi district police officials to the National Human Rights Commission (NHRC) and Karnataka State Human Rights Commission (KSHRC).

In his petition, Ravi levelled a serious allegation against police officials that they tried to kill him through a fake encounter on Dec 19, when he was arrested on charges of hurling abusive words on minister Laxmi Hebbalkar in the legislative council.

Ravi met Gehlot at the Raj Bhavan and submitted the petition, a copy which he marked to President Droupadi Murmu.

As he complained against Belagavi police commissioner Iada Martin Marbaniang, superintendent of police Bheemashankar S Guled and other junior officers of attempting to kill him, Ravi also sought protection for himself.

"Commissioner of police Iada Martin, SP Bheemashankar S Guled and subordinates lifted and kidnapped me like cattle and carried me to dangerous remote locations...posing threat of encountering me. They targeted and harassed me mentally and physically," Ravi stated in his petition.

Noting that police arrested him despite legislative council chairman Basavaraj Horatti giving him a clean chit, Ravi accused police of trespassing the legislature and breaching his privilege of a legislator. He alleged that police officials have violated the Articles 194 and 21 of the Constitution, those related to the conduct of police officials and the privilege of the legislature.

'Lifted and kidnapped me like cattle': Karnataka MLC CT Ravi complains to gov against police

<https://timesofindia.indiatimes.com/city/bengaluru/lifted-and-kidnapped-me-like-cattle-karnataka-mlc-ct-ravi-complains-to-guv-against-police/articleshow/116825891.cms>

TNN | Dec 31, 2024, 02.33 PM IST

BENGALURU: BJP MLC CT Ravi on Monday sought governor Thaawar Chand Gehlot's intervention to refer his complaint against Belagavi district police officials to the National Human Rights Commission (NHRC) and Karnataka State Human Rights Commission (KSHRC).

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Noting that police arrested him despite legislative council chairman Basavaraj Horatti giving him a clean chit, Ravi accused police of trespassing the legislature and breaching his privilege of a legislator. He alleged that police officials have violated the Articles 194 and 21 of the Constitution, those related to the conduct of police officials and the privilege of the legislature.

NHRC Flags Involvement Of Children In AAP Political Campaigns, Member Priyank Kanoongo Writes To Election Commission

<https://swarajyamag.com/news-brief/nhrc-flags-involvement-of-children-in-aap-political-campaigns-member-priyank-kanoongo-writes-to-election-commission>

Vansh Gupta Dec 31, 2024, 03:43 PM | Updated 03:43 PM IST

Newly appointed National Human Rights Commission (NHRC) member Priyank Kanoongo has raised concerns over the involvement of children in political campaigns by the Aam Aadmi Party (AAP).

In a letter addressed to Chief Election Commissioner (CEC) Rajiv Kumar on Monday, Kanoongo flagged a video shared on social media by AAP national convener Arvind Kejriwal, where children were seen actively participating in campaign activities.

Highlighting the legal implications, Kanoongo noted that although the Model Code of Conduct for the upcoming Assembly election is not yet in effect, the participation of children in such drives violates the Election Commission of India's (ECI) guidelines. It also contravenes Section 75 of the Juvenile Justice Act, 2015, which prohibits acts of cruelty toward children.

Acting on its mandate, the NHRC took suo motu cognizance of the matter under Section 12(a) of the Protection of Human Rights Act, 1993. The Commission urged the CEC to take immediate corrective measures.

Kanoongo urged the ECI to address the instant issue and at the same time requested to consider issuance of firm guidelines to all the political parties to refrain from using children in any political activities.

The issue underscores the need for greater vigilance during election cycles to safeguard children's rights and prevent their exploitation in political activities. The AAP or its leadership is yet to respond to these allegations.

However, the NHRC's appeal to the Election Commission highlights the growing focus on ensuring ethical conduct in the electoral process, particularly with regard to protecting vulnerable groups like children.

VIDEO: Gaurav Bhatia Takes On Kejriwal For Using Children In Poll Campaign

<https://www.republicworld.com/videos/india/gaurav-bhatia-takes-on-kejriwal-video>

Published Dec 31, 2024 at 5:20 PM IST

BJP spokesperson Gaurav Bhatia has slammed Delhi Chief Minister Arvind Kejriwal, accusing him of using children in political campaigns and terming it "petty and dirty politics." The criticism follows a controversial post showing children chanting pro-Kejriwal slogans, which the National Human Rights Commission (NHRC) flagged as a violation of the Juvenile Justice Act. Bhatia alleged that Kejriwal and the Aam Aadmi Party (AAP) are exploiting children for political mileage, a move he deemed unethical and unlawful. He also took the opportunity to criticize the Delhi government's track record on education, calling it inadequate and misleading. The issue has sparked a broader debate about the ethics of involving children in political propaganda.

न्यायमूर्ति वी रामसुब्रमण्यम को NHRC का अध्यक्ष नियुक्त किया गया

<https://hindicurrentaffairs.adda247.com/justice-v-ramasubramanian-appointed-nhrc-chairperson/>

Posted by vikash Published On December 31st, 2024

न्यायमूर्ति वी. रामसुब्रमणियन, पूर्व सर्वोच्च न्यायालय के न्यायाधीश, को राष्ट्रीय मानवाधिकार आयोग (NHRC) का नया अध्यक्ष नियुक्त किया गया है, जिसकी घोषणा 23 दिसंबर 2024 को की गई। यह पद 1 जून 2024 को न्यायमूर्ति (सेवानिवृत्त) अरुण कुमार मिश्रा के कार्यकाल समाप्त होने के बाद से रिक्त था। न्यायमूर्ति मिश्रा 2019 में मानवाधिकार संरक्षण अधिनियम में संशोधन के बाद NHRC के अध्यक्ष पद पर नियुक्त होने वाले पहले गैर-सीजेआई थे। न्यायमूर्ति रामसुब्रमणियन की नियुक्ति से पहले, अंतरिम नेतृत्व NHRC सदस्य विजया भारती सयानी ने संभाला।

न्यायमूर्ति वी. रामसुब्रमणियन का पेशेवर सफर

जन्म: 30 जून 1958।

कानूनी करियर की शुरुआत: 1983 में, मद्रास उच्च न्यायालय में 20 से अधिक वर्षों तक वकालत।

न्यायिक नियुक्तियां:

2006 में मद्रास उच्च न्यायालय में अतिरिक्त न्यायाधीश।

2009 में स्थायी न्यायाधीश।

2014 में आंध्र प्रदेश के विभाजन के बाद हैदराबाद में तेलंगाना और आंध्र प्रदेश उच्च न्यायालय में स्थानांतरण।

2019 में हिमाचल प्रदेश उच्च न्यायालय के मुख्य न्यायाधीश।

उसी वर्ष सितंबर में सर्वोच्च न्यायालय के न्यायाधीश के रूप में नियुक्ति।

अन्य प्रमुख नियुक्तियां

प्रियंक कणूंगो: राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) के पूर्व अध्यक्ष, NHRC के सदस्य नियुक्त।

डॉ. न्यायमूर्ति बिद्युत रंजन सरंगी (सेवानिवृत्त): NHRC के अन्य सदस्य।

कणूंगो ने NCPCR में अपने कार्यकाल के दौरान बाल संरक्षण कानूनों को मजबूत करने पर जोर दिया और NHRC में मानवाधिकारों की रक्षा के लिए प्रतिबद्धता व्यक्त की।

नेतृत्व परिवर्तन का महत्व

न्यायमूर्ति रामासुब्रमणियन ने एक महत्वपूर्ण समय में NHRC का पदभार संभाला है। उन्होंने जोर दिया कि मानवाधिकार भारत की सांस्कृतिक परंपरा में गहराई से निहित हैं और उनके प्रभावी संरक्षण और संवर्धन के लिए विभिन्न हितधारकों के सहयोग की आवश्यकता है। उनके व्यापक अनुभव और न्यायिक योगदान से NHRC की भूमिका को और अधिक सशक्त बनाने की उम्मीद है।

'बच्चों का किया गंदी राजनीति के लिए इस्तेमाल' : भाजपा ने अरविंद केजरीवाल और आतिशी मार्लेना पर लगाया गंभीर आरोप

<https://panchjanya.com/2024/12/31/379571/bharat/bjp-slams-kejriwal-atishi-over-children-video/>

भाजपा ने अरविंद केजरीवाल और आतिशी मार्लेना पर बच्चों को राजनीतिक अभियान में शामिल करने का आरोप लगाया। **राष्ट्रीय मानवाधिकार आयोग** ने वीडियो हटाने का आदेश दिया, लेकिन वीडियो अब भी सोशल मीडिया पर मौजूद।

by WEB DESK Dec 31, 2024, 03:00 pm IST in भारत, दिल्ली

नई दिल्ली (हि.स.)। भारतीय जनता पार्टी (भाजपा) ने आम आदमी पार्टी (आआपा) के संयोजक एवं दिल्ली के पूर्व मुख्यमंत्री अरविंद केजरीवाल तथा मौजूदा मुख्यमंत्री आतिशी पर हमला बोला। भाजपा ने आआपा के नेताओं के सोशल मीडिया एकाउंट एक्स पर बच्चों को आम आदमी पार्टी का समर्थन करते दिखाने पर आपत्ति जताई। भाजपा ने इसे राष्ट्रीय मानवाधिकार, चुनाव आयोग के आदेशों और जुवेनाइल जस्टिस एक्ट का सरासर उल्लंघन बताया है।

मंगलवार को यहां भाजपा के राष्ट्रीय प्रवक्ता गौरव भाटिया ने संवाददाता सम्मेलन में कहा कि आआपा के संयोजक अरविंद केजरीवाल और मुख्यमंत्री आतिशी मार्लेना अब बच्चों को भी नहीं छोड़ रहे हैं। वो बच्चों को गंदी राजनीति के लिए इस्तेमाल कर रहे हैं। उन्होंने कहा कि 30 दिसंबर, 2024 को राष्ट्रीय मानवाधिकार आयोगने एक आदेश पारित कर केजरीवाल व दिल्ली की मुख्यमंत्री आतिशी मार्लेना को अपने सोशल मीडिया प्लेटफॉर्म एक्स पर पोस्ट किए गए उस वीडियो को हटाने का आदेश दिया है, जिनमें बच्चों को राजनीतिक अभियान में भाग लेते हुए दिखाया गया है।

भाटिया ने कहा कि केजरीवाल व दिल्ली की मुख्यमंत्री आतिशी मार्लेना की ये पोस्ट भारत के चुनाव आयोग के 5 फरवरी, 2024 को जारी दिशा-निर्देशों का उल्लंघन करती है, लेकिन इस पोस्ट को अभी तक नहीं हटाया गया है

गौरतलब है कि 29 दिसंबर को मुख्यमंत्री आतिशी ने 'एक्स' पर एक वीडियो पोस्ट किया था। वीडियो में बच्चों को "अबकी बार केजरीवाल" कहते हुए दिखाया गया था, जिसे बाद में दिल्ली के पूर्व मुख्यमंत्री और 'आआपा' संयोजक अरविंद केजरीवाल ने रीपोस्ट किया था।

भाटिया ने कहा कि केजरीवाल के इन कारनामों से दिल्ली की जनता में तीखा आक्रोश है। उन्होंने कहा कि 11 साल पहले दिल्ली विधानसभा चुनाव के दौरान केजरीवाल ने अपने बच्चों की कसम खाई थी कि कांग्रेस का कभी समर्थन नहीं लूंगा, लेकिन पहली बार ही कांग्रेस के समर्थन से सरकार बनाई। भाटिया ने कहा कि केजरीवाल ने चुनाव में कहा था कि दिल्ली को 500 नए स्कूल दूंगा। 10 साल में वो तो बने नहीं, लेकिन 16 विद्यालय बंद जरूर हो गए। दिल्ली के स्कूलों में प्रिंसिपल नहीं है। करीब 80 प्रतिशत पद रिक्त हैं।

भाजपा प्रवक्ता ने कहा कि हम अपने बच्चों के भविष्य से केजरीवाल को खेलने नहीं देंगे। हम बच्चों के मुद्दे को अत्यंत सजगता से उठाते रहेंगे। उन्होंने कुछ पुराने फोटो दिखाते हुए कहा कि ये सभी केजरीवाल की

हिंदू विरोधी छवि के द्योतक हैं, लेकिन अब केजरीवाल इसके विपरीत नए वादे कर रहे हैं। क्योंकि केजरीवाल को पता चल गया है कि उनके पुराने वादे पूरे नहीं हुए और दिल्ली में चुनावी जमीन खिसक रही है। इसलिए अब नए वादे कर रहे हैं। मंदिरों के पुजारियों और गुरुद्वारों के ग्रंथियों को अब 18000 रुपये हर महीने देने की बात कर रहे हैं।

भाटिया ने कहा ऐसे में सवाल उठता है कि कुछ महीने पहले तक केजरीवाल पूजा स्थलों के बाहर शराब के ठेके खुलवा रहे थे, इसलिए आज पूछा जाएगा कि हिंदू विरोधी को कैसे सिखों और हिंदुओं की याद आ गई है। चुनाव की बेला में केजरीवाल अब नया झूठ का खेल कर रहे हैं लेकिन जनता उन्हें कड़ा जवाब देगी, क्योंकि उन्होंने मस्जिदों के इमामों को 17 महीने से पैसे दिए नहीं। पिछले चुनावों में केजरीवाल ने जो स्कूल, सीसीटीवी, नौकरियां, वाईफाई, मोहल्ला क्लीनिक और यमुना सफाई जैसे वादे किए थे, वो महज चुनावी वादे ही रह गए।